

(2020) 02 DEL CK 0349

In the Delhi High Court

Case No : Criminal Writ Petition No. 567 Of 2020, Criminal Miscellaneous
Application No. 4314 Of 2020

Shipra Keshari & Anr

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 27-02-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482
Indian Penal Code, 1860 — Section 308

Citation : (2020) 02 DEL CK 0349

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : Dhananjay Kumar, Shivani Sharma, Richa Kapoor

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

The petitioners have filed the present petition under Section 482 of the Code of Criminal Procedure, 1973 for quashing of FIR No. 208/2019, under

Section 308 of the Indian Penal Code, 1860, registered at P.S.: Mandawali Fazal Pur, Delhi and the proceedings emanating therefrom.

The petitioners and respondent no.2 have submitted that they have settled their disputes vide Memorandum of Understanding dated 10th December,

2019. It is submitted that with the intervention of the respectable persons of the society, elders and well wishers, the petitioner and respondent no.2

have amicably resolved their disputes and have agreed that both the parties shall maintain cordial relations in future and shall not peruse the FIRs filed

by them.

Respondent no.2, who is present in Court, has reiterated the aforesaid facts and

submitted that he has amicably settled the dispute. Respondent no.2

further submitted that he has no objection to the FIR being quashed and the petition being allowed.

The Investigating Officer, who is present in Court, has identified the petitioners as well as respondent no.2.

In view of the above settlement arrived at between the parties, this Court is of the view that no fruitful purpose would be served in keeping the parties

entangled in the criminal proceedings. Accordingly, in the interest of justice, FIR No. 208/2019, under Section 308 of the IPC, registered at P.S.:

Mandawali Fazal Pur, Delhi and the proceedings emanating therefrom are quashed.

Petition alongwith pending application is disposed of accordingly.